

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1044**

TO BE ANSWERED ON Monday, July, 29, 2024/Sravana 7, 1946 (Saka)

**Amendments to SARFAESI and DRT Acts**

**1044 SHRI RAMPRIT MANDAL:  
SHRI GIRIDHARI YADAV:  
SHRI RAJESH RANJAN:**

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Government is planning for amendments to the SARFAESI and DRT Acts;
- (b) if so, whether the present Acts are not effective; and
- (c) if so, the details thereof along with the steps being taken by the Government in this regard?

**ANSWER**

The Minister of State in the Ministry of Finance  
(Shri Pankaj Chaudhary)

(a) to (c): As of now there is no proposal to amend the Recovery of Debts and Bankruptcy (RDB) Act, 1993 and the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002.

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